

FIR No.84/20
U/s 324/34 IPC
PS: Hari Nagar
State vs. Akash & Ors.

02.08.2021

Present: Ld. APP for the State through VC.
IO ASI Pankaj Kumar in person.
Accused (i) Akash @ Dabbu @ Rohit S/o Ram Pal & **(ii) Rafik Abdul Majid** S/o Abdul Majid, both stated to be in CJ-4, Tihar Jail.

An application is moved by IO ASI Pankaj Kumar requesting for interrogation and formal arrest of accused Akash @ Dabbu @ Rohit, Rafik Abdul Majid and Abhishek @ Bhola.

It has been submitted by IO that accused Akash @ Dabbu @ Rohit is in JC in FIR No.79/19 u/s 302 IPC PS Sangam Vihar, accused Rafiq Abdul Majid is in JC in FIR No.119/19 u/s 394/411 IPC PS: Ambedkar Nagar and accused Abhishek @ Bhola was in JC in FIR No.336/18 but he is presently on parole and therefore, **requested for interrogation and formal arrest of accused Akash @ Dabbu @ Rohit and accused Rafik Abdul Majid only.**

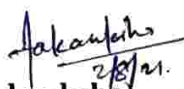
Heard. Perused.

The present FIR No.84/20 has been lodged against all the three accused persons. Their interrogation is required for investigation of the present matter. Considering the above facts, the application is allowed with respect to accused no.1 and 2 i.e. **Akash @ Dabbu @ Rohit and accused Rafik Abdul Majid.** IO is granted permission to interrogate both the above accused, who are stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above two accused as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.


(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021

FIR No.219/2018
U/s 498-A/406/34 IPC
PS: Hari Nagar
State vs. Shailender Kumar & Ors.

02.08.2021

Present: Ld. APP for the State through VC.
Accused Shailender Kumar in person with Ld. Counsel Mr. Deepak
Sharma.

Accused has voluntarily surrendered in the Court today.

It is submitted on behalf of the accused that his anticipatory bail was cancelled by the order of Hon'ble High Court of Delhi dated 19.01.2021 and that he voluntarily surrendering himself before the Court in order to avoid harassment by the complainant and her parents.

Heard. Perused.

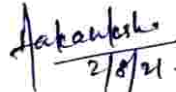
Order dated 19.01.2021 passed by the Hon'ble High Court of Delhi has been perused, whereby anticipatory bail granted to the above accused vide order dated 29.08.2019 has been recalled on the ground that he has violated the concession granted by the Court. Today, accused Shailender Kumar has surrendered himself before the undersigned being Duty MM.

Keeping in view the facts and circumstance of the case in totality, **accused Shailender Kumar is remanded to JC till 07.08.2021. JC warrants be prepared.**

Accused be produced before the Ld. concerned Court on 07.08.2021.
Almad of the Ld. concerned Court is present today, who has been informed about the same.

Let a copy of this order sheet be sent to IO concerned for information and further action.

Copy of the order be given dasti to Ld. counsel for accused.


(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021

e-FIR No.8513/20
U/s 379/411/34 IPC
PS: Tilak Nagar
State vs. Pappu & Anr.

02.08.2021

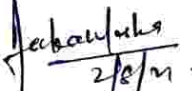
Present: Ld. APP for the State through VC.
IO ASI Shambhu Dayal in person.
Accused Pappu S/o Ram Lakhani R/o 3/109, Sultan Puri, Delhi
(produced through VC from CJ-2, Tihar Jail) and **accused Shadab @**
Saddam S/o Jakir Hussain R/o 1-1147, Mangol Puri, Delhi (produced
through VC from CJ-1, Tihar Jail) after formal arrest.

Both the above accused have been produced after formal arrest from
Tihar Jail.

An application seeking 14 days JC remand of the accused persons has
been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature
and investigation is continued. In the facts and circumstances of the case, accused
Pappu and Shadab @ Saddam are remanded to JC till **16.08.2021**. Accused persons
be produced before Ld. Duty MM concerned on 16.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021

FIR No.4606/2021
U/s 379/411/34 IPC
PS: Paschim Vihar West
State vs. Arshad & Anr.

02.08.2021

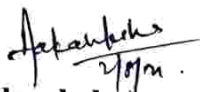
Present: Ld. APP for the State through VC.
HC Gopi Ram in person.
Accused **Arshad @ Sameer** S/o Md. Irfan R/o E-117, Aman Vihar,
Delhi and **accused Harish @ Rinku** S/o Vimal R/o B-1/125, Aman
Vihar, Delhi, produced through VC from CJ-3, Tihar after formal arrest.

Accused Arshad @ Sameer and Harish @ Rinku have been produced
after formal arrest.

An application seeking 14 days JC remand of the accused has been
moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature
and investigation is continued. In the facts and circumstances of the case, accused
Arshad @ Sameer and Harish @ Rinku are remanded to JC till **16.08.2021**. Accused
persons be produced before Ld. Duty MM concerned on 16.08.2021. JC warrants be
prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021

FIR No.12534/19
U/s 379/411 IPC
PS: Paschim Vihar West
State vs. Sahil

02.08.2021

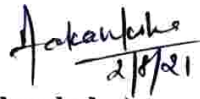
Present: Ld. APP for the State through VC.
HC Gopi Ram in person.
Accused Sahil S/o Ashok R/o A-1/308, Sultan Puri, Delhi, produced
through VC from CJ-3, Tihar after formal arrest.

Accused Sahil has been produced after formal arrest.

An application seeking 14 days JC remand of the accused has been
moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature
and investigation is continued. In the facts and circumstances of the case, accused
Sahil is remanded to JC till **16.08.2021**. Accused be produced before Ld. Duty MM
concerned on 16.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021

FIR No.7827/19
U/s 379/411 IPC
PS: Paschim Vihar West
State vs. Sahil

02.08.2021


Present: Ld. APP for the State through VC.
HC Gopi Ram in person.
Accused Sahil S/o Ashok R/o A-1/308, Sultan Puri, Delhi, produced
through VC from CJ-3, Tihar after formal arrest.

Accused Sahil has been produced after formal arrest.

An application seeking 14 days JC remand of the accused has been
moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature
and investigation is continued. In the facts and circumstances of the case, accused
Sahil is remanded to JC till **16.08.2021**. Accused be produced before Ld. Duty MM
concerned on 16.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


2/8/21
(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021

FIR No.655/21
U/s 379/411 IPC
PS: Paschim Vihar West
State vs. Sandeep

02.08.2021

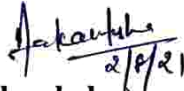
Present: Ld. APP for the State through VC.
HC Gopi Ram in person.
Accused Sandeep @ Monu S/o Hari Singh R/o House No.B-348, Balbir Vihar, Kirari, Delhi, produced through VC from CJ-1, Tihar after formal arrest.

Accused Sandeep @ Monu has been produced after formal arrest.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued. In the facts and circumstances of the case, accused Sandeep @ Monu is remanded to JC till **16.08.2021**. Accused be produced before Ld. Duty MM concerned on 16.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021

e-FIR No.00590/21
U/s 379/411 IPC
PS: Paschim Vihar West
State vs. Sandeep

02.08.2021

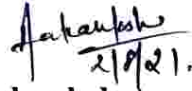
Present: Ld. APP for the State through VC.
HC Gopi Ram in person.
Accused Sandeep @ Monu S/o Hari Singh R/o House No.B-348, Balbir Vihar, Kirari, Delhi, produced through VC from CJ-1, Tihar after formal arrest.

Accused Sandeep @ Monu has been produced after formal arrest.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued. In the facts and circumstances of the case, accused Sandeep @ Monu is remanded to JC till **16.08.2021**. Accused be produced before Ld. Duty MM concerned on 16.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021

e-FIR No.001192/2020
U/s 379/411 IPC
PS: Punjabi Bagh
State vs. Sahdab @ Saddam & Anr.

02.08.2021

Present: Ld. APP for the State through VC.
IO HC Sanjeev Kumar in person.
Accused Sahdab @ Saddam S/o Jakir Hussain R/o I-1147, Mangolpuri,
Delhi **and accused Pappu** S/o Ram Lakhan R/o A-3/103, Sultan Puri, Delhi
(both of the above accused stated to be in Tihar Jail).

An application is moved by IO HC Sanjeev Kumar requesting for interrogation and formal arrest of both the above accused persons, who are stated to be lodged in Tihar Jail in FIR No.51/21 u/s 379/411/34 IPC, PS Mangol Puri.

It has been submitted by IO that both the above accused are in JC since 26.07.2021 in FIR No.51/21 u/s 379/411/34 IPC, PS Mangol Puri, wherein scooty (case property in the present case) has been recovered from both the above accused in pursuance of their disclosure statements and prayed for interrogation and formal arrest of the above accused persons.

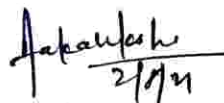
Heard. Perused.

Disclosure statements of both the accused are annexed with the case diary. Considering the above facts, the application is allowed. IO is granted permission to interrogate both the above accused persons, who are stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused persons as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.


(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021

FIR No.723/21
U/s 25/54/59 Arms Act
PS: Punjabi Bagh
State vs. Sahil @ Punit

02.08.2021

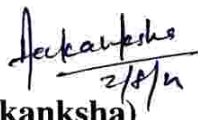
Present: Ld. APP for the State through VC.
IO HC Sanjeev Kumar in person.
Accused Sahil @ Punit S/o Ajay Kumar R/o N-465, Block B3, Raghubir Nagar, Delhi, produced after fresh arrest.

Accused Sahil @ Punit has been produced after fresh arrest.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, medical examination of accused was conducted on 02.08.2021 as per the MLC attached wherein no fresh external injury has been found. In the facts and circumstances of the case, accused Sahil @ Punit is remanded to JC till **16.08.2021**. Accused be produced before Ld. Duty MM concerned on 16.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021

FIR No.864/20
U/s 307/34 IPC & 25/27 Arms Act
PS: Paschim Vihar West
State vs. Jitender @ Golu @ Totala & Anr.

02.08.2021

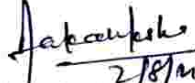
Present: Ld. APP for the State through VC.
IO ASI Ramji Lal in person.
Accused **Jitender @ Golu @ Totala** S/o Late Sh. Rajender Singh R/o A-407, Camp No.4, Jawala Puri, Delhi and accused **Jai Krishna @ Krishna** S/o Naresh Kumar Verma R/o B-381, Camp No.4, Jawala Puri, Delhi, produced after one day PC remand..

Accused Jitender @ Golu @ Totala and Jai Krishna @ Krishna have been produced after one day PC remand

An application seeking 14 days JC remand of the accused persons has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, medical examination of accused persons was conducted on 01.08.2021 and 02.08.2021 as per the MLC attached wherein no fresh external injury has been found on either of them. In the facts and circumstances of the case, both the accused persons are remanded to JC till **16.08.2021**. Accused persons be produced before Ld. Duty MM concerned on 16.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021

FIR No.20106/21
U/s 379 IPC
PS: Khyala
State vs. Sahil @ Punit

02.08.2021

Present: Ld. APP for the State through VC.
IO HC Mahesh Kumar in person.
Accused Sahil @ Punit S/o Ajay Kumar R/o N-465, Block B3,
RaghubirNagar, Delhi, present in the Court after fresh arrest in FIR
No.723/21 u/s 25/54/59 Arms Act, PS: Punjabi Bagh, wherein he has
been remanded to JC today itself.

An application is moved by IO HC Mahesh Kumar requesting for
interrogation and formal arrest of accused Sahil @ Punit, who is present in the Court
and has been remanded to JC today itself by this Court in FIR No.723/21 u/s
25/54/59 Arms Act, PS: Punjabi Bagh.

It has been submitted by IO that the accused has been remanded to JC
today in FIR No.723/21 u/s 25/54/59 Arms Act, PS: Punjabi Bagh, that a scooty (case
property of the present case) has been recovered from his possession at the time of his
arrest and prayed for interrogation and formal arrest of the above accused.

Heard. Perused.

Considering the above facts, the application is allowed. IO is granted
permission to interrogate the above accused, who is present in the Court today.

Accused be produced after 15 minutes.

Copy of this order be given dasti to the IO.


(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021

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After 15 minutes

Present: Ld. APP for the State through VC.
IO HC Mahesh Kumar in person.
Accused Sahil @ Punit S/o Ajay Kumar R/o N-465, Block B3,
Raghubir Nagar, Delhi, produced after formal arrest.

Formal arrest of the accused has been made.

At this stage, an application seeking 14 days JC remand of the accused has been moved by the IO.


It has been submitted by the IO that the judicial custody of the accused is required to conduct proper investigation of the offence.

Keeping in view the submission made by the IO, accused Sahil @ Punit is remanded to JC till **16.08.2021**.

Accused be produced before Ld. Duty MM concerned on 16.08.2021.

JC warrants be prepared.

Copy of the order be given dasti to IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021

FIR No.42/2021
U/s 336/34 IPC & 25/27 Arms Act
PS: Paschim Vihar West
State vs. Jitender @ Golu @ Totala & Ors.

02.08.2021

Present: Ld. APP for the State through VC.
IO ASI Jagdish in person.
Accused (i) **Jitender @ Golu @ Totala** S/o Late Sh. Rajender Singh
R/o A-407, Camp No.4, Jawala Puri, Delhi, (ii) **accused Jai Krishna @
Krishna** S/o Naresh Kumar Verma R/o B-381, Camp No.4, Jawala Puri,
Delhi (both accused present in Court) and (iii) **Nadeem @ Bhim @
Vinod** S/o Rahimuddin R/o Jhuggi No.40, PVC Market, near Gas
Godam, Jawala Puri, Delhi (produced through VC from CJ-8, Tihar Jail,
stated to be in JC in another case).

An application has been filed by IO seeking request for releasing above three accused persons.

It is submitted by IO that accused no.1 and 2 were formally arrested on 23.07.2021 after obtaining permission from Ld. Duty MM, West and accused no.3 who is already on bail vide order dated 24.06.2021 passed by Ld. Duty MM, West. However, during investigation no recovery could be effected from them, complainant has also failed to join the TIP proceedings and there is no evidence on record to charge sheet the above three accused persons and thus, prayed to release the above accused persons.

Heard. Perused.

The TIP proceedings have been annexed, which reveals that the witness has failed to join the TIP proceedings. As per IO no recovery could be effected from the accused persons. Since there is no incriminating material on record to charge sheet the above accused persons, the application is allowed.

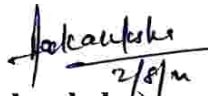
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Accused Jitender @ Golu @ Totala, Jai Krishna @ Krishna and Nadeem @ Bhim @ Vinod are directed to be released from JC if not required in any other case. Release warrants of the accused persons be sent forthwith.

Copy of this order be given dasti to the IO and be sent to accused persons through concerned Jail Superintendent for intimation.


(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021

e-FIR No.0473/21
U/s 379 IPC
PS: Nihal Vihar
State vs. Sandeep

02.08.2021

Present: Ld. APP for the State through VC.
IO HC Pawan in person.
Accused Sandeep @ Monu S/o Hari Singh R/o House No.B-348, Balbir Vihar, Kirari, Delhi, produced through VC from CJ-1, Tihar.

An application is moved by IO HC Pawan requesting for interrogation and formal arrest of accused Sandeep @ Monu, who is stated to be lodged in Tihar Jail in DD No.83A dated 27.07.2021 u/s 41 (1) (d) CrPC, PS Mangol Puri.

It has been submitted by IO that the accused is JC in DD No.83A dated 27.07.2021 u/s 41 (1) (d) CrPC, PS Mangol Puri, wherein a mobile phone (case property of the present case) has been recovered from his possession and prayed for interrogation and formal arrest of the above accused.

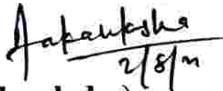
Heard. Perused.

GD No.106A dated 27.07.2021 is on record, wherein it is mentioned that case property of the present case has been recovered from the possession of the accused. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused, who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused as per rules. If required after interrogation, IO may arrest the accused as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.


(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021

e-FIR No.000515/21
U/s 379 IPC
PS: Nihal Vihar
State vs. Sandeep

02.08.2021

Present: Ld. APP for the State through VC.
IO HC Manjeet in person.
Accused Sandeep @ Monu S/o Hari Singh R/o House No.B-348, Balbir Vihar, Kirari, Delhi, produced through VC from CJ-1, Tihar.

An application is moved by IO HC Manjeet requesting for interrogation and formal arrest of accused Sandeep @ Monu, who is stated to be lodged in Tihar Jail in DD No.83A dated 27.07.2021 u/s 41 (1) (d) CrPC, PS Mangol Puri.

It has been submitted by IO that the accused is JC in DD No.83A dated 27.07.2021 u/s 41 (1) (d) CrPC, PS Mangol Puri, wherein a mobile phone (case property of the present case) has been recovered from his possession and prayed for interrogation and formal arrest of the above accused.


Heard. Perused.

GD No.106A dated 27.07.2021 is on record, wherein it is mentioned that case property of the present case has been recovered from the possession of the accused. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused, who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused as per rules. If required after interrogation, IO may arrest the accused as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.


(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021

e-FIR No.0338/21
U/s 379/356/34 IPC
PS: Nihal Vihar
State vs. Sandeep

02.08.2021

Present: Ld. APP for the State through VC.
IO HC Pawan in person.
Accused Sandeep @ Monu S/o Hari Singh R/o House No.B-348, Balbir Vihar, Kirari, Delhi, produced through VC from CJ-1, Tihar.

An application is moved by IO HC Pawan requesting for interrogation and formal arrest of accused Sandeep @ Monu, who is stated to be lodged in Tihar Jail in DD No.83A dated 27.07.2021 u/s 41 (1) (d) CrPC, PS Mangol Puri.

It has been submitted by IO that the accused is JC in DD No.83A dated 27.07.2021 u/s 41 (1) (d) CrPC, PS Mangol Puri, wherein a mobile phone (case property of the present case) has been recovered from his possession and prayed for interrogation and formal arrest of the above accused.

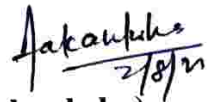
Heard. Perused.

GD No.106A dated 27.07.2021 is on record, wherein it is mentioned that case property of the present case has been recovered from the possession of the accused. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused, who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused as per rules. If required after interrogation, IO may arrest the accused as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.


(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021

FIR No.344/21
U/s 356/379 IPC
PS: Hari Nagar
State vs. Lakhan Singh

02.08.2021

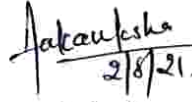
Present: Ld. APP for the State through VC.
IO ASI Ravish in person.
Accused Lakhan Singh S/o Magan Singh R/o 430 & 431, Dutt Nagar,
Opposite Kamla Nagar, Gujrat, produced through VC from CJ-8, Tihar
Jail, Delhi.

Accused Lakhan Singh has been produced through VC after one day JC
remand granted vide order dated 01.08.2021.

An application seeking 14 days JC remand of the accused has been
moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature
and investigation is continued. In the facts and circumstances of the case, JC remand
of accused Lakhan Singh is extended till **16.08.2021**. Accused be produced on
16.08.2021.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021

**DD No.15A dated 02.08.2021 U/s 41.1(D) CrPC PS: Paschim Vihar East
State vs. Kuldeep & Anr.
& FIR No.19510/21; u/s 379/411 IPC; PS Tilak Nagar**

02.08.2021

Present: Ld. APP for the State through VC.
Accused Kuldeep S/o Late Sh. Udayveer Singh R/o RZ-C 29, Nihal Vihar, Delhi-41 **and accused Manoj** S/o Babu Ram R/o RZ-C 213, Nihal Vihar, Delhi-41, have been produced after fresh arrest. HC Ran Singh on behalf of IO SI Baljeet PS Paschim Vihar East, in person.

HC Ran Singh has moved an application to dispose off kalandra.

HC Ran Singh submitted that the two scooties have been recovered from the possession of both the accused persons from the area of PS Paschim Vihar East, it was found that both the above scooties were case properties of FIR No.19510/21 PS Tilak Nagar and FIR No.12614/21 PS Uttam Nagar, two mobile phones were also recovered from their possession which was found to be case property of FIR No.137/21 u/s 379 IPC PS Paschim Vihar East and in FIR No.95/21 PS Paschim Vihar East, and information in this regard has been given in the concerned police stations and prayed to dispose off the kalandra.

At this stage, IO/ASI Shambhu Dayal from PS Tilak Nagar is present before the Court, has moved an application for interrogation and formal arrest of accused Kuldeep S/o Late Sh. Udayveer Singh R/o RZ-C 29, Nihal Vihar, Delhi-41.

Heard. Perused.

IO is granted permission to interrogate the accused Kuldeep and investigate the case and accused be produced after 15 minutes.

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(Aakanksha)

Duty MM/West/Delhi/02.08.2021

Contd...2/-

-2-

After 15 minutes

Present: Ld. APP for the State through VC.
Accused Kuldeep S/o Late Sh. Udayveer Singh R/o RZ-C 29, Nihal Vihar, Delhi-41 produced after formal arrest by IO ASI Shambhu Dayal, PS Tilak Nagar.
HC Ran Singh on behalf of IO SI Baljeet PS Paschim Vihar East, in person.

Formal arrest of the accused has been made.

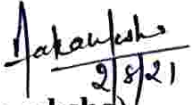
At this stage, an application seeking 14 days JC remand of the accused has been moved by the IO PS Tilak Nagar.

It has been submitted by the IO that the judicial custody of the accused is required to conduct proper investigation of the offence.

Keeping in view the submission made by the IO, accused Kuldeep is remanded to JC till **16.08.2021**. Accused be produced before the concerned Court on **16.08.2021**.

In view of the aforesaid, kalandra stands disposed of.

Copy of the order be given dasti to both the IOs as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021

**DD No.15A dated 02.08.2021 U/s 41.1(D) CrPC PS: Paschim Vihar East
State vs. Kuldeep & Anr.
& FIR No.137/21; u/s 379/356/411/34 IPC; PS Paschim Vihar East**

02.08.2021

Present: Ld. APP for the State through VC.
Accused Kuldeep S/o Late Sh. Udayveer Singh R/o RZ-C 29, Nihal Vihar, Delhi-41 **and accused Manoj** S/o Babu Ram R/o RZ-C 213, Nihal Vihar, Delhi-41, have been produced after fresh arrest. HC Ran Singh on behalf of IO SI Baljeet PS Paschim Vihar East, in person.
HC Ran Singh has moved an application to dispose off kalandra.

HC Ran Singh submitted that the two scooties have been recovered from the possession of both the accused persons from the area of PS Paschim Vihar East, it was found that both the above scooties were case properties of FIR No.19510/21 PS Tilak Nagar and FIR No.12614/21 PS Uttam Nagar, two mobile phones were also recovered from their possession which was found to be case property of FIR No.137/21 u/s 379 IPC PS Paschim Vihar East and in FIR No.95/21 PS Paschim Vihar East, and information in this regard has been given in the concerned police stations. He further stated that kalandra has been disposed of by undersigned today itself and moved an application for interrogation and formal arrest of accused Manoj S/o S/o Babu Ram R/o RZ-C 213, Nihal Vihar, Delhi-41 stating that he is the IO in e-FIR No.137/21 PS Paschim Vihar East.

Heard. Perused.

IO is granted permission to interrogate the accused Manoj and investigate the case and accused be produced after 15 minutes.

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(Aakanksha)

Duty MM/West/Delhi/02.08.2021

Contd...2/-

-2-

After 15 minutes

Present: Ld. APP for the State through VC.
Accused Manoj S/o Babu Ram R/o RZ-C 213, Nihal Vihar, Delhi-41,
produced after formal arrest by IO HC Ran Singh PS Paschim Vihar
East.

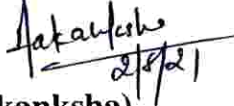
Formal arrest of the accused has been made.

At this stage, an application seeking 14 days JC remand of the accused Manoj
has been moved by the IO PS Paschim Vihar East.

It has been submitted by the IO that the judicial custody of the accused is
required to conduct proper investigation of the offence.

Keeping in view the submission made by the IO, accused Manoj is
remanded to JC till **16.08.2021**. Accused be produced before the concerned Court on
16.08.2021.

Copy of the order be given dasti to IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021

FIR No.15656/21
U/s 379/482/411 IPC
PS: Moti Nagar
State vs. Dinesh Mehta @ Raju

02.08.2021

Present: Ld. APP for the State through VC.
Accused Dinesh Mehta @ Raju S/o Bahadur Singh R/o MS-61, MS
Block, Gali No.2, Mohan Garden, Delhi, produced after fresh arrest.
IO / SI Mahender Kumar in person.

Accused has been produced after fresh arrest. Grounds for arrest
perused. Accused has been medically examined.

An application seeking two days PC remand of the accused has been
moved by the IO. It has been submitted by the IO that the police custody of the
accused is required for recovery of original number plates of stolen auto and original
documents of stolen auto bearing Regn. No.DL1RS3480.

Heard. Perused.

It has been stated that total seven stolen auto have been recovered at the
instance of accused Dinesh Mehta, he used to take number plates in place of original
number plates from evading from the police. Disclosure statement of the accused is
already on record, wherein he has stated that he can get some of the number plates
recovered from Mohan Garden, Dwarka Mor, Sultan Puri and Peeragarhi and can get
documents of one auto recovered from Bhagwati Garden. All the recoveries are to be
made from Delhi itself. Keeping in view the submissions made by the IO and to
facilitate the investigation, one day PC remand of accused Dinesh Mehta @ Raju is
granted.

Accused be produced on 03.08.2021 before Ld. Duty MM concerned.

Accused be medically examined as per rules.

Copy of the order be given dasti to the IO as prayed for.

Aakanksha
2/8/21
(Aakanksha)

Duty MM, West,
THC, Delhi/02.08.2021

FIR No.674/21
U/s 22/29 NDPS Act & 14 Foreigners Act
PS: Khyala
State vs. Eze Martine

02.08.2021

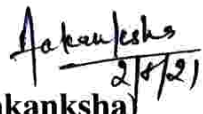
Present: Ld. APP for the State through VC.
Accused Eze Martine S/o Akubunma R/o Anambra State:Nigeria,
produced after fresh arrest.
IO / SI Rajender Dhaka in person.

Accused Eze Martine has been produced after fresh arrest.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, medical examination of accused was conducted on 02.08.2021 as per the MLC attached wherein no fresh external injury has been found. In the facts and circumstances of the case, accused Eze Martine is remanded to JC till **16.08.2021**. Accused be produced before Ld. Duty MM concerned on 16.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021

FIR No.674/21
U/s 22/29 NDPS Act & 14 Foreigners Act
PS: Khyala
State vs. Goerge Pascal

02.08.2021

Present: Ld. APP for the State through VC.
Accused Goerge Pascal S/o Pascal R/o Accra State Nigeria, produced
after fresh arrest.
IO / SI Rajender Dhaka in person.

Accused has been produced after fresh arrest. Grounds for arrest
perused. Accused has been medically examined.

An application seeking one day PC remand of the accused has been
moved by the IO. It has been submitted by the IO that the police custody of the
accused is required for proper investigation and search of the source of contraband
recovered and to trace the whereabouts of one African National Jack from whom
accused used to obtain the drugs.

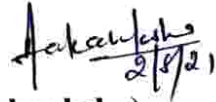
Heard. Perused.

Disclosure statement of the accused is already on record wherein he used
to obtain drugs from one Jack and that he can help the police for searching him.
Keeping in view the submissions made by the IO and to facilitate the investigation,
one day PC remand of accused Goerge Pascal is granted.

Accused be produced on 03.08.2021 before Ld. Duty MM concerned.

Accused be medically examined as per rules.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021

**DD No.18A dated 02.08.2021 U/s 41.1(C), (D) CrPC PS: Tilak Nagar
State vs. Rajbir Singh @ Babloo @ Roshan
& FIR No.444/21; u/s 379 IPC; PS Moti Nagar**

02.08.2021

Present: Ld. APP for the State through VC.
Accused Rajbir Singh @ Babloo @ Roshan S/o Sudershan Singh @
Atter Singh R/o House No.10, Gali No.1, Gurunanak Avenue,
Ghanapur, Amritsar, Punjab, produced after fresh arrest.
IO ASI Jaibir Singh PS Tilak Nagar in person.

IO/ASI Jaibir Singh has moved an application to dispose off kalandra.

IO ASI Jaibir Singh has submitted that a Swift Car has been recovered from the possession of accused, it was found that both the above stolen car was the case property of FIR No.444/21 u/s 379 IPC PS Moti Nagar, and information in this regard has been given in the concerned police station. It has been further stated that the said accused has been declared PO in FIR No.146/02 u/s 279/304 IPC PS Mandir Marg and FIR No.149/16 u/s 394/34 IPC PS Sarita Vihar and FIR No.24/09 u/s 392/411/34 IPC PS Chanakya Puri and an information in this regard has been sent to concerned police stations and prayed to dispose off the kalandra.

At this stage, IO/SI Mahender Kumar PS Moti Nagar is present before the Court, has moved an application for interrogation and formal arrest of accused Rajbir Singh @ Babloo @ Roshan.

Heard. Perused.

IO is granted permission to interrogate the accused Rajbir Singh @ Babloo @ Roshan and investigate the case and accused be produced after 15 minutes.


(Aakanksha)

Duty MM/West/Delhi/02.08.2021

Contd...2/-

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After 15 minutes

Present: Ld. APP for the State through VC.
Accused Rajbir Singh @ Babloo @ Roshan S/o Sudershan Singh @
Atter Singh R/o House No.10, Gali No.1, Gurunanak Avenue,
Ghanupur, Amritsar, Punjab, produced after formal fresh arrest by IO SI
Mahender Kumar PS Moti Nagar.
IO ASI Jaibir Singh PS Tilak Nagar in person.

Formal arrest of the accused has been made.

At this stage, an application seeking one day PC remand of the accused
Rajbir Singh @ Babloo @ Roshan has been moved by the IO PS Moti Nagar.

An application seeking one day PC remand of the accused has been
moved by the IO. It has been submitted by the IO that the police custody of the
accused is required for recovering the original documents of the stolen car and to
recover mobile phone.

Heard. Perused.

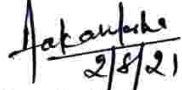
It has been stated that search and recovery has to be made from accused Rajbir
Singh @ Babloo @ Roshan. Disclosure statement of the accused is already on record.
Keeping in view the submissions made by the IO and to facilitate the investigation,
one day PC remand of accused Rajbir Singh @ Babloo @ Roshan is granted.

Accused be produced on **03.08.2021** before Ld. Duty MM concerned.

Accused be medically examined as per rules.

In view of the aforesaid, kalandra stands disposed of.

Copy of the order be given dasti to both the IOs as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021

FIR No.344/2019
U/s 3(3)/3A/4/6/18/22 PCPNDT Act & Section 120B IPC
PS: Kirti Nagar
State vs. Vikas Kumar Kamat

02.08.2021

Present: Ld. APP for the State through VC.
IO SI Pankaj Arora, Crime Branch in person.
Accused Vikas Kumar Kamat S/o Jawahar Kamat R/o House No.T3,
Plot No.435, Shalimar Garden, UP, produced after fresh arrest.
Mr. Aziz Ullah, Ld. counsel for accused.

Accused has been produced after fresh arrest. Grounds for arrest perused. Accused has been medically examined.

An application seeking three days PC remand of the accused has been moved by the IO. It has been submitted by the IO that with the help of a decoy team, they nabbed the above accused after a sting operation at Fertile Solutions, IVF Centre, Kirti Nagar, Delhi, wherein the accused being the Relationship Officer of Elawoman used to explain the complete procedure as well as modus operandi with a guarantee of having 100% baby boy through sex selection and used to send their patients to Dubai, Bangkok and Singapour under various packages due to sex determination being banned in India. Accused agreed to deal with a decoy team for 8.5 Lakh rupees for getting a baby boy through IVF in Dubai, the raiding team seized the documents and sealed the machines at the above IVF centre, ultra sound machine and other articles/documents were also seized and the premises was sealed. It has been further stated that the police custody of the accused is required for thorough interrogation to unearth the whole conspiracy and the role played by the Director of the Company and other employees, to interrogate him regarding recovery of his mobile phone and diary used to maintain all the records with respect to the above facts, and to interrogate him with regard to all the money he received.

Heard. Perused.



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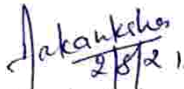
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It has been stated that accused and his employer Company has been engaged in sex selection which is strictly banned in India, ultra sound machines and other articles/documents have been seized from the IVF Center located at Kirti Nagar by the raiding team and the accused was arrested, who agreed to deal with the decoy team for Rs.8.5 Lakhs for getting a baby boy through IVF in Dubai. Disclosure statement of the accused is already on record wherein he has disclosed that at Fertile Solutions, he was representing Elawoman, the call centre used to contact patients who were referred to different IVF Centres accordingly, patients approaching Fertile Solutions, Kirti Nagar were handled by him, he used to explain them the procedure and the fee structure and facilitated them in the treatment, he was doing marketing for the Elawoman Company in getting the male child to the patients and that he can get his mobile phone recovered from Ghaziabad, UP which was used to receive messages and keeping record of all the patients. Keeping in view the submissions made by the IO and to facilitate the investigation, two days PC remand of accused Vikas Kumar Kamat is granted.

Accused be produced on **04.08.2021** before Ld. Duty MM concerned.

Accused be medically examined as per rules.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/02.08.2021